

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00319/2018**

**Dated Wednesday the 7<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

K.Thamotharakannan,  
S/o. Late S. Kalimuthu,  
No. 2/262, East Street,  
Kalampatti Village,  
Nachiarpuram Post,  
Vanaramutti Via,  
Kovilpatti Taluk,  
Tuticorin District,  
Pin 628721. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,  
rep by the Assistant Director General (GDS),  
Ministry of Communications & IT,  
Department of Posts, (GDS Section),  
Dak Bhawan, Sansad Marg,  
New Delhi 110001.
- 2.The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai 600002.
- 3.The Postmaster General,  
Southern Region (TN),  
Madurai 625002.
- 4.The Senior Superintendent of Post Offices,  
Kovilpatti Division,  
Kovilpatti 628501. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“1. direct the respondents to absorb the applicant as GDS with all attendant benefits, and

2. to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant who is working as a GDS Outsider from the year 1990 made a representation on 12.03.2016 for absorption in the post of GDS which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A12 representation of the applicant

dated 12.03.2016 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)  
Member(A)  
07.03.2018**

SKSI